

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O.A.No.928 of 2012
Cuttack this the 18th day of December, 2012

CORAM
HON'BLE SHRI ASHOK KUMAR PATNAIK, MEMBER(J)

M.Madhubabu Dora,
Aged about 32 years
Village/PO-Bhetanai
Via-Aska
Dist-Ganjam
GDSBPM,
Bhamasiali BO.
In account with Buguda S.O.

(Advocate:Mr.P.K.Padhi)

...Applicant

-VERSUS-

Union of India represented through

1. The Secretary-cum-Director General of Posts
Dak Bhawan
Sansad Marg
New Delhi- 110 011
2. Chief Post Master General
Orissa Circle,
At/PO-Bhubaneswar-751 001
Dist-Khurda
3. Superintendent of Post offices
Aska Division
At/PO-Asla
Dist-Ganjam-761 110

...Respondents

(Advocate: Mr.U.B.Mohapatra,SSC)

O R D E R (oral)
A.K.PATNAIK, MEMBER (J):

Applicant (M.Madhubabu Dora) who is working as
GDSBPM of Bhamasiali Branch Post Office in account with Buguda

Ab

Sub Post Office, has filed this Original Application seeking to quash the letter dated 06.09.2012 and to direct the Respondents to declare the result of Postman/Mail Guard held on 27.11.2011 in Odisha Circle. Copy of this OA has been served on Mr. U.B.Mohapatra, Learned Senior Standing Counsel for the Union of India who is present in Court and objected to the maintainability of this OA on the ground that the Applicant has approached this Tribunal without exhausting the departmental remedy by way of making representation.

2. Heard Mr.Padhi, Learned Counsel appearing for the Applicant and Mr. U.B.Mohapatra, Learned Senior Standing Counsel for the Union of India and appearing for the Respondents and perused the materials placed on record. In view of the objection raised by Mr. U.B.Mohapatra, Learned Senior Standing Counsel appearing for the Respondents, Mr.Padhi, Learned Counsel for the Applicant seeks leave to make representation to the Respondent No.1 and prays to a time limit for disposal of such representation by the Respondent No.1. Mr.U.B.Mohapatra, Learned Senior Standing Counsel appearing for the Respondents has no serious objection to the prayer made above by the Learned Counsel for the Applicant. Hence, without going to the merit of the matter, this OA is disposed of at this admission stage granting liberty to the applicant to make representation to the Respondent No.1 within a period of fifteen days hence and the

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Respondent No.1 is directed to consider and communicate its decision on the said representation in a well reasoned order to the Applicant within a period of two months from the date of receipt of representation. There shall be no order as to costs.

3. Copy of this order along with OA be sent to the Respondent No.1 for compliance.


(A.K.Patnaik)
Member (Judicial)

